

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**

**PRINCIPAL BENCH**

**(IB)-213(PB)/2018**

**IN THE MATTER OF:**

Cadillac Infro-Tech Pvt. Ltd.

.... Applicant/Petitioner

Vs.

Navjeen Associates Pvt. Ltd.

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 14.03.2018**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**

**Hon'ble President**

**Sh. S.K. Mohapatra,**

**Hon'ble Member (T)**

For the Petitioner/Applicant : Ms. Lucky Palta, Adv.  
Mr. Anil Mahindra, Auth. Rep.

For the Respondent :

**ORDER**

Learned Counsel for the petitioner states that notice has been sent by post. However, email address of the respondent is available in the master data and we grant liberty to the petitioner to make an attempt to send notices by email Id given in the master data. An affidavit with regard to email be filed before the next date of hearing. Process dasti.

List the matter on 12<sup>th</sup> April, 2018.

Sdl—

**(M.M.KUMAR)  
PRESIDENT**

Sdl—

**(S. K. MOHAPATRA)  
MEMBER (TECHNICAL)**